

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

165/213/ND/2018

In the matter of :

Mr. Nitin Bansal and Anr.

.. PETITIONER

vs.

Arjun Sharma &Ors.

.. RESPONDENT

SECTION

Under Section 271/272

Order delivered on 12.2.2019

Coram :


**Sh. R. Varadharajan,
Hon'ble Member (Judicial)**

**For the Petitioner /Op. Creditor : Mr. Dhrubajit Sarkar, Advocate
For the Respondent/Corporate Debtor : Mr. Himanshu Harbola, Advocate
For the Intervener :**

ORDER

Perusal of the Order dated 24.1.2019 as well as 10.12.2018 passed by this Tribunal shows that ROC was directed to up-date the records in relation to the Respondent Company. Ld. Company Prosecutor for the ROC seeks some more time for this purpose so that the report shall be filed. Taking into consideration the same, further time of 2 weeks is granted to the ROC to file its report.

Post the matter on 13.3.2019.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit